

in Notification No. G.S.R. 1692 in Gazette of India dated the 11th November, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1693 in Gazette of India dated the 11th November, 1967.

(v) G.S.R. 1696 published in Gazette of India dated the 11th November, 1967, making certain amendment to Notification No. G.S.R. 1406 dated the 16th September, 1967. [Placed in Library, see No. LT-1683/67].

(5) A copy of Notification No. G.S.R. 1694 published in Gazette of India dated the 11th November, 1967, containing corrigendum to G.S.R. 575 dated the 28th May, 1960, under section 159 of the Customs Act, 1962. [Placed in Library, see No. LT-1684/67].

REVIEW OF THE FOOD AND
SCARCITY SITUATION IN
INDIA

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
CO-OPERATION (SHRI ANNASAHIB
SHINDE) : I beg to lay on the Table a
copy of the Review of the Food and Scar-
city Situation in India (November, 1967).
[Placed in Library, see No. LT-1685/67].

SHRI S. M. BANERJEE (Kanpur) :
This should be circulated to us as it will
help as during the food debate.

THE MINISTER FOOD AND AGRICULTURE
(SHRI JAGJIVAN RAM) :
It is for that purpose.

12.42 Hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following message received from the
Secretary of Rajya Sabha :—

'I am directed to inform the Lok
Sabha that the Rajya Sabha, at its
sitting held on the 21st November, 1967,
has passed the enclosed motion refer-

ing the Monopolies and Restrictive
Trade Practices Bill, 1967, to a Joint
Committee of the Houses and to re-
quest that the concurrence of the Lok
Sabha in the said motion and the
names of the Members of the Lok
Sabha to be appointed to the said
Joint Committee may be communicated
to this House.

MOTION

"That the Bill to provide that
the operation of the economic system
does not result in the concentration
of economic power to the common
detriment, for the control of monopolies,
for the prohibition of monopolistic
and restrictive trade practices and
for matters connected therewith or
incidental thereto be referred to a Joint
Committee of the Houses consisting
of 45 members; 15 members from this
House, namely :—

1. Shrimati Violet Alva
2. Shri K. V. Raghunatha Reddy
3. Shri M. M. Dharia
4. Shri Babubhai M. Chinai
5. Shri Arjun Arora
6. Shri Awadheshwar Prasad Sinha
7. Shri Chandra Shekhar
8. Shri R. K. Bhuwalka
9. Dr. Anup Singh
10. Shri Gulam Nabi Untoo
11. Shri Niranjan Varma
12. Shri Mulka Govinda Reddy
13. Shri Dahyabhai V. Patel
14. Shri K. Damodaran
15. Shri B. N. Mandal.

and 30 members from the Lok Sabha :

that in order to constitute a meet-
ing of the Joint Committee the quorum
shall be one-third of the total number
of members of the Joint Committee;

that in other respects, the Rules
of Procedure of this House relating
to Select Committees shall apply with
such variations and modifications as
the Chairman may make;

that the Committee shall make a
report to this House by the last day of
the first week of the next session;
and

that this House recommends to
the Lok Sabha that the Lok Sabha do